

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 43**

**IA 96/2024 CA 190/2024 in C.P.(CAA)/71(MB)2024**

CORAM:

**SH. PRABHAT KUMAR            JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **15.07.2024**

NAME OF THE PARTIES:    **ICICI SECURITIES LIMITED**

Section 230-232 of the Companies Act, 2013 and Rule 11

---

**ORDER**

**IA 96/2024 CA 190/2024 in C.P.(CAA)/71(MB)2024**

- 1) Mr. Zal Andhyarujina, Ld. Sr. Advocate for the Applicant in IA 96, Mr. Kaushik Chatterjee, Ld. Counsel for the Applicant in CA 190 and Mr. Janak Dwarkadas, Ld. Sr. Advocate a/w Mr. Chetan Kapadia, Ld. Sr. Advocate for the Respondent are present.
- 2) Ld. Sr. Advocate for the Applicant in IA 96 made part submissions and shall continue on next date. Stand over to 16.07.2024, for further hearing.

**Sd/-**

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Vedant Kedare